

**IN THE HIGH COURT OF KERALA AT ERNAKULAM
PRESENT
THE HONOURABLE MR.JUSTICE N.NAGARESH
TUESDAY, THE 21ST DAY OF APRIL 2020 / 1ST VAISAKHA, 1942**

WP(C) TMP NO. 102 OF 2020

Petitioners :-

1. The Meenachil Service Go-operative Bank Ltd. No. K271
Edamattom P.O., Kottayarh -686 578
Represented by its Secretary
2. Mutholy East Service Co-operative Bank Ltd. No.1606
Panthathala, Mutholy P.O., Kottayam-686 573
Represented by its Secretary
3. The Veliyannoor Service Co-operative Bank Ltd. No. K 282
Veliyannoor P.O., Kottayam-686 634
Represented by its Secretary

By Advs.

Sri. Shaji Thomas
Sri. Jen Jaison

Respondents:

1. Union of India, Department of Revenue, Ministry of Finance,
Government of India, North Block, New Delhi-110 001
Represented by its Secretary
2. The Central Board of Direct Taxes
Department of Revenue, Ministry of Finance,
Government of India, North Block, New Delhi-110001,
Represented by its Chairman
3. Principal Chief Commissioner of Income Tax
Kerala Region, Ministry of Finance,
Government of India, Central Revenue Buildings,
I S Press Road, Kochi-682018

4. Income Tax Officer (TDS),
Income Tax Department, Public Library Building,
Shastri Road, Kottayam - 686 001
5. The Kerala State Co-operative Bank Ltd., PB No 6515,
Co-Bank towers, Palayam, Thiruvananthapuram - 695 033
(Kottayam District Office of the Kerala State Co-operative
Bank Ltd.) Represented by its General Manager
6. State of Kerala represented by its Secretary
(Co-operation) Secretariat,
Thiruvananthapuram - 695 001

By

**Government Pleader Sri.Harish
Standing Counsel for Income tax Sri.Christopher Abraham
ASGI Sri.P.Vijayakumar**

This writ petition having come up for admission on 21.04.2020, the court on the same day passed the following.

ORDER

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Dated this the 21st day of April, 2020

ASGI takes notice for the 1st respondent. Standing Counsel for Income Tax takes notice for respondents 2 to 4. Government Pleader takes notice for the 6th respondent. Petitioner to take out notice by e-mail to the 5th respondent. Petitioner to provide e-mail id of the 5th respondent to Registry.

Operation of Exts.P3 to P5 and all further proceedings pursuant thereto, as against the petitioner, shall stand stayed till 27.05.2020.

Post the writ petition on 27.05.2020.

N. NAGARESH, JUDGE

aks/21.04.2020

APPENDIX

- Exhibit P1: True photocopy of the relevant pages of the Finance (No. 2) Act, 2019, dated 01.08.2019
- Exhibit P2: True photocopy of the relevant pages of the Finance (No. 2) Bill, 2019 dated 05.07.2019
- Exhibit P3: True photocopy of the letter dated 09.03.2020 issued by the General Manager, Kottayam District Office of the 5th respondent Bank addressed to the 1st petitioner
- Exhibit P4: True photocopy of the letter dated 09.03.2020 issued by the General Manager, Kottayam District Office of the 5th respondent Bank addressed to the 2nd petitioner
- Exhibit P5: True photocopy of the letter dated 09.03.2020 issued by the General Manager, Kottayam District Office of the 5th respondent Bank addressed to the 3rd petitioner
- Exhibit P6: True photocopy of the G.O. (MS) No. 324/2016/Fin. dated 15.08.2016 issued by the Government of Kerala